The Lok Sabha reassembled after lunch the guarantee that, if instead of one, at eight minutes past Fourteen of Clock.

Presidential

[MR. DEPUTY-SPEAKER in the Chair]

PRESIDENTIAL AND VICE-PRESIDEN-TIAL ELECTIONS (AMENDMENT) BILL-Contd.

discussion on the Presidential Presidential Flections (Amendment) Bill

Shit P G. Mavalankar to continue his speech.

SHRI P. G. MAVALANKAR (Ahmedabad) : Mr. Deputy-Speaker, Sir, as 1 was saying yesterday, this Bill is not only unnecessary and meaningless but is, unfortunately, a positive piece of an improper and harmful legislative enactment because. I was trying to develop my points yesterday, this measure strikes at the root democratic principles and practices, puts an obstacle in the path of an independent citizen's fundamental right to contest any. even the highest, elective public office.

The Minister, in his opening remarks yesterday, said that he wanted the unseemly spectable of innumerable frivolous nominations being filed by persons in lighthearted manner and the equally unedifying spectacle of election petitions being filed in much the same lighthearted fashion to be avoided. But what are the facts? How many candidiates have contested such elections in the past, even in the recent past? Some frivolity has to be accepted, if frivolity means more candidates contesting the post, as a price for democratic processes and democratic practices which we want to establish in this country.

mark a little cross in a little ballot paper, dignified, therefore, the in order that countless such men and wo- like that proposed for the President will be men may bring about a great and peace- there 7 You will not say it If the Prime ful transformation and even surely any one such little man or woman the Speaker's office is high and dignified, must be free, as of right, to contest the so also all the democratically elected offices highest office with the minimum of res- are high and dignified. The President's

the have ten or twenty persons to or second, it will necessarily mean that that nomination has become weighty and serious and that those propose and second will necessarily vote for the candidate they have proposed or seconded? I refer to the book on Cons-Trimbak titution of India by Principal MR. DEPUTY-SPEAKER: We resume Krishna Tope, the present Vice-Chancellor and Vice- of Bombay University, in which he says:

> "The sucess of Shir Citi was due to a revolt among the members of Congress. the Indian National Shri Reddy was the official candidate of the Congress party. But Prime Minister Shrimati Indira Gandhi and some of her colleagues in the Cabinet canvassed for freedom to vote."

It deseaves to be noted that Shrimati Gandhi herself had seconded the candidature of Shri Reddy

A little later, the same professor says:

"In the presidential elections five of the 16 candidates failed to secure even one vote

That means (1) the candidates were not many of innumerable. They were only 16 and even out of that number of 16, 5 This happened did not get even one vote because proposers and seconders did not vote for their candidates. Even the Prime Minister opposed her own initially seconded cinditate Now take the even with regard to Speaker's or the Prime Minister's post. When the Sneaker or the Prime Minister goes back to the poll and wants to get rejected Would you say by the same logic that now in this particular election because the office of the Prime If a little man with a little pencil can Minister or the office of the Speaker 15 so same restriction revolution, Minister's office is high and dignified, if trictions and impediments. And what is office must remain open to any candidate. [Shri P. G. Mavalankar]

I would have liked the Minister to introduce another point instead, rather than making this distinction and restriction. would like him to come and say, 'Well, it is enough if one MP or MIA puts his signature but it should be verified.' Tuday, the difficulty is that an MP's or MLA's signature is not necessarily verified because there is no specimen signature available. For that, if an amendment could be made. I would have welcomed it.

Then about the deposit of Rs. 2500. much has been said and I do not want to repeat. Only I want to say that, this increase will not make any material difference. To increase it at Rs. 2500 is really some difference, because you have raised amount of deposit. But will it have effect on frivolous nominations? difficulty is that on the other hand. citizen with integrity but with no or limited means will not be able to come forward. will not be able contest, will be enable to spotlight his or her views on national issuc. Why cannot a citizen be free to advocate his or her point of view through his or her candidature to the highest office and then focus the attention in a very sharp manner of the entire nation?

In conclusion I would suggest to the Minister in all seriousness and in all sincerity let the Government give a second thought to this matter and let him come forward and withdraw this Bill so that we are not compelled to oppose it this state. Moreover by first suggesting that election petitions be altogether removed on the question of corrupt practices and then to accept what the Joint Committee has said, instead of 'connivance' which was that the Bill ought to be withdrawn. origin. It there there may be 'consent', it becomes very difficult to agree in this. court of law. Therefore, if this measure have given an impression in the country proposal for elections to Parliament that we are condoning corruption. Let it the basis of proportional representation'9 not be forgotten that "Caesar's wife must be above suspicion" and, therefore, tms

Bill had suggested that instead of 35. the age of the Presidential candidate should be minimum 30 and maximum 60, I would have welcomed it. It does not refer these matters. It only refers to these frivolous matters.

I would conclude therefore by saying that this House should reject this Bill if the Minister is not ready to reconsider this measure on the points which my friends and I on this side as also some friends on the other side who spoke before me have raised.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Although a debate has been sought-I must confess that some of the speeches are quite eloquent---the points made were not unexpected and the debate was on expected lines. In fact, some of the points were discussed and thrushed out fully in the course of the discussion in the Joint Committee. Hon. Members I now the form in which the Bill was first troduced in the House. They are also aware of the changed form which is now before the House after the Joint mittee's report. This shows, I think, beyond doubt that the Government has been completely receptive to the feelings of the various shades of opinion as expressed in the Joint Committee and as expressed in this House. In fact, one hon. Member to whom I have great respect, went to this extent as to say that the Bill has been so diluted that no purpose will Now that is the other extreme of comment on the Bill whereas the extreme comment on the other side on this Bill is

Many things which were said are nor 'Consent' is very difficult to prove in a really within the purview of the discussion connected with the present Bill. One hon. is passed, I suspect and I fear that we shall Member said. 'Why do you not bring a

Are we amending the Constitution by this position must be clearly stated in the con-Bill? No. We are simply concerned with stitutional provisions. Then, again if this making a law with reference to the electhe Vice-President and we are only changing the law which is there with reference to the election of the President and the Vice-President and therefore the question amendment of the Constitution does arise at this stage at all. If at all, is to come with reference to the Representation of the People Act; that is where really it ought to come; and even then, there is no question of amendment of the Constitution at all. But the question, as to what method has to be adopted for Lok Sabha or Rajya Sabha might, if not directly, but indirectly, be attempted to be answered when we consider the Representation of the People Act, the Bill with regard to which, has already been introduced; notice for consideration has already been given, and time permitting, it will come up for consideration before House in this session.

So many things have been said about the President unfortunately, they came from quarters from where I have least expected them to come. They said: The President acts only as a figure-head; what is the use of such President. In other words, in so many words, it was suggested that unless the President acts on his own, the dignity of the President will not be preserved a theory which, in my opinion is completely contrary to the accepted principles of parliamentary democracy which we have accepted as underlying the framework of our Constitution.

The founding fathers thought at time, and we too think now that the Presi- the House or Members of not is figure-head in sense in which that there is any criticism, I the last election. Ministers. If against the Government on whose advice election. I have got the names. It the President acts. Government is chosen unnecessary for me to mention and elected by the people depending upon names. There have been candidates who whether or not the criticism is valid invalid or is judged as right or wrong by vote. In every election there have been the people of the country. But to bring candidates who have received one or two advice of the Council of Ministers he is ought to be.

tions to the posts of the President and a figure-head, is to strike at the very root of the framework of our Constitution which is based on Parliamentary democracy. This is my respectful submission.

> There were other criticism made. Somebody asked, why should there be a Vice-President? Why should there not an independent Chairman elected by Rajya Sabha itself? These are not germane to the present Bill. What to say on this, actually? These are not germance at all to the consideration of the present Bill. If really we were thinking of a complete restructuring of the stitution, such matters may be germane at that time. I don't think I am called upon to give any elaborate reply on this point, when we are considering this Bill whose scope and ambit is very very narrow.

Having said this, let me come to four or five main points which were raised by hon. Members. Some hon Members asked: Why this nomination should be supported by proposers and seconders? Why in the case of the President you require at least 10 Members to propose and 10 Members to second? It comes to this that the criticism can as will be against the present method of one seconder and one proposer also. The question is this: Do we follow the established parliamentary norms which are followed in all democratic elections? Then we come the question whether it is to be 1 or 10, and what should be the method for a candidate to be sponsored by a certain that number of persons who are members of Legislative the Assemblies of the States. Experience word is used, the past has shown us certain things. I He acts on the advice of the Council of have got figures with me since 1952 upto Some of them have can understand that criticism being directed made up their mind to stand for every or have stood but did not receive a single in the name of the President and to say votes. All these contests have been subthat since he acts only on the aid and stantially between two candidates as it

[Shri H. R. Gokhale]

It is an established fact which is also borne out by experience that those who have got some measure of support in the electoral college alone have some chance of succeeding or getting at least a respectable number of votes in the election. When a person stands for an election. he may win or he may lose. That is a different matter. But, surely, it is exrected of a person who aspires to this high office that he should secure at least a certain minimum number of votes. First of all, let it be understood that nobody's right is taken away for standing as a candidate. Much was said about this the that we are taking away ordinary man's right to stand as a candidate for the Presidential or Vice-Presidential election. It is the essence of all rights, including fundamental rights of our Constitution that they are subject to reasonable restrictions; they are not absolute. Therefore, if you include in the law a regulat'on which has been reasonably regarded as a regulation, that would be regarded as reasonable. But, you cannot say that that right is taken away.

I, for example, do not have the image nor have the image to be elected Viceof the country. Surely, would not be stopped. At least, minimum that I should expect is that, if been done or that has been done; Assemblies should be in a position to who are entitled to vote have what reasonableness, do I hope that I am to President of India? This is not to deprive the ordinary people's right. I entirely in the past that Independents who did withdrawn, not belong to any political party had secured quite a good number of votes because of this fact that in spite of their word 'connivance' and substituted it by the

being Independents, they had duite a measure of support in the House here and in the State Legislatures.

Therefore, I do not, with respect, agree with the criticism that anything which is so much non-conducive to democratic principles or so much which really takes away the ordinary man's right to contest the election, has been done by this Bill. The logic in the Act has been that the proposer and the seconder has to be there. same logic operates now, excepting this that you eliminate a certain thing. I would, on my own behalf and on behalf of those who have agreed with me in the Joint Committee, submit that this is a very salutary principle which has been brought out for the election to this hignest office in the country-President and Vice-President.

Then, it was said that election petition has to be filed; why could it not be filed here by anybody? Again what was forgotten was that we have not made any basic change. Even the existing law provides for the election petition being filed by at least ten persons. Therefore, it was recognised from the very outset that the to be elected President of the country; highest office should not be subjected to a litigation which will give rise to an un-I edifying spectacle where any individual the goes to the court and says that this has not more, at least a reasonable number Fresident has been corrupt; there has been of people in the House of the People or bribery and there has been undue influence. in the Rajya Sabha or in the Legislative At last quite a good number of people felt that sponsor the election of my candidature, there was a basic reason for taking Even that, I am not able to do, with but the provision for challenge of election this office from the law. going to get elected as President or Vice- has been extended to the new Act, I do not know how what was prevailing till new can now been regarded as undemoagree that the common man must have the cratic when a minor change is made in right to project himself. That common the figure. Is it what we are doing is so man's right is not taken away. That right undemocratic basically and contrary to the is still there. There have been examples tenets of democracy that this should be

It was said why we have changed the

thought to it not only after I heard this spite of the Supreme Court judgment, to enticism but even when this was discussed which reference was made, that was, with so difficult to prove connivance. I would committed a corrupt practice and the Presior as difficult. Connivance means appro- of such a thing. tacit or implied but also express.

Sometime what has to be proved by implication is far more difficult than what has to be proved by direct evidence. In fact, there have been cases where it has leen said that the line between connivance and the consent is so thin that you cannot say that consent is very difficult to prove and connivance is very easy to prove. The only reason, if I may say so, for coming to the word consent, was this, It the hon. Member had looked at the Kepresentation of the People's Act or looked at the debate when the Presidential and Vice-Presidential Act, 1962 was passed. they will find this.

I was trying to find out whether research would yield anything and tell me as to why m the case of the electron of the President the word used was 'connivance' and why in the Representation of the I'cople Act for the purpose of proving corrupt practice the word used was 'con-There was no indication at all Representation of the People Act, I would down as to how and the interpretation of the word 'consent' today.

word 'consent'. I gave very anxious has comparatively become easy. And in in the Joint Committee. I do not think great respect, a very difficult position, I need quote either the dictionary dealing that the President may not have connived, with the legal phraseology or the ordinary the President may not have consented to dictionary. The general impression seems anything which could be called a corrupt to be that it is very difficult to prove practice, and yet somebody out of the consent implying thereby that it is not 4000 or 3500 voters who are there has respectfully submit that both are as easier dent's election is bad. I could not think That was val of a certain thing by tacit implication what happened in the judgment which was which had been done. Consent may be referred to. In the judgment, they said there is no indication at all that the President either connived at any corrupt practice or bribery or undue influence was there capable of being proved.

Therefore, the submission which I am making is this. In fact, I have looked up the provisions in many other countries where a similar system of government exists. I have not been able to come across legislation specifically providing challenge of election of a President. In America there have been cases—of course, they have been few and rare-where matters have been taken to ordinary courts after a Presidential election. But in the last several years, there has been no petition challenging the election of the President in the USA for the simple reason that when you are talking of a high office, you are talking of an electorate which is a special electorate. When the uself consists of the elected representatives of the people, you expect that these things normally do not happen. But our Constitution did provide-I am not savwho 'connivance' was used in one case ine wrongly or rightly-for this and we and why 'consent' was used in the other, are abiding by that position. We are not If at all there is a difference, it is very changing that position now. That posi-In fact, if you keep the election in tion was that the Supreme Court would line with accepted normal pharaseology be the final arbiter as to whether a Presiwhich is already employed in existing legis- dential election is right or wrong and lation pertaining to elections, namely, the therefore we could make a law to lay under what circumsubmit that it is more reasonable that we stances the Supreme Court would judge use that word which has come in for whether a Presidential election is right or interpretation from the time we got inde-wrong. Therefore, a regulatory measure pendence upto today at the hands of various of this type became necessary in 1952, courts. Everyone concerned knows that and I would regard it as necessary even

[H. R. Gokhale]

Therefore, we are not departing from that. It is not as if we are doing something new or surprising which all over the world they never do, all over the world, they have not done anything of that type, that is what I would emphatically state: except in one or two very small countries, there has been no challenge to the highest office like this. Unfortunately, there are instances also of allegations being made-I would not mention the countries or the names-against the President and President and the President still sticking on to office. Inquiries have been conducted. There is ample provision in the constitution itself that in certain circumstances there can be impeachment even after an election.

Therefore, there are adequate safeguards in the Constitution and the law where care can be taken of proved misbehaviour or proved misconduct in the cast of the President or a dignitary holding that high office.

Reference was made to the amount. There again, an impression is sought to be created which is not correct. I am going to request my hon, friend, Shu Daga, who has tabled two amendments to withdraw them. One of them pertains to deposit. It is not a question of the poor man being prevented from contesting. But the fact remains that in an election like this, a serious person, before he deposits a sum of money, would reasonable consider whether he has a chance of making at least a good show. And it is not a huge amount, People who have been supported by a good number of people in Parliament will not find it difficult at all to deposit Rs. 2,500. It a curb, but a very ordinary, nominal curb, which will not prevent anybody from contesting the election.

It was said that there were frivolous retitions and there were frivolous candiwas most of the hon. criticised the Bill that in the past there the question of the election to the high had been cases like that. If that is the office of President or Vice-President comes fact, that there had been cases like that, up.

what is wrong if the law takes care of it and ensures that there are no frivolous people? It is a positive step in the ducction of attracting in the field of contest prople who are genuine, who have a reasenable chance of getting support, who can project an image before the electorate and before the country and who can therefore be regarded as appropriate for chosen for the high office of President or Vice-President. The sam and substance of the whole criticism was with this.

There is just one other point which remains, the one raised by Shri D.C. Goswami. It was comparatively a point of procedure and that was with regard to the certified copy to be produced. That is not a new addition in this Bill. It is not a part of this amendment, but it has been there already in the old Act. By producing a certified copy, anywhere in the country. any person can go and stand. The basic prerequisite of candidature for election to the office of President is that he must be qualified to be a Member of the House. lic cannot be qualified to be a Member unless he is an elector and unless he is this. Therea voter. Everyone knows fore, before an election to the office of Fresident takes place and a scrutiny the candidature takes place, evidence must be there that he is an elector where in the country. For that purpose the requirement of a certified copy of the electoral roll is there. It is not something added in this Bill but it has always been there. Therefore, it is not an innovation. I was a voter in Delhi and I contested my election to Parliament in Bombay. I could not contest there unless I was a voter semewhere in the country. I had to produce a certified copy in Bombay to show that I was a voter in Delhi. I practice, it has not caused any hardship. It is not as if these copies are not supplied to those who want to contest elections. In fact, particularly conceded, in fact, by they are promptly supplied, Members who even they will be more promptly supplied when

I would, therefore, sum up and respectfully submit that the Bill has been thrashed out in the Joint Committee, and Government have made concessions, and most of the changes, let me tell the House, were made on my initiative; amendments in the Joint Committee on behalf of Government and they were brought forward because we realised the feelings of the various shades of opinion in the country.

With these remarks, I would commend respectfully that the Bill may be taken into consideration.

IR. DEPUTY-SPFAKER: The question is:

"That the Bill to amend the Presidential and Vice-Presidential Elections Act. 1952, as reported by the Joint Committee. be taken into consideration."

The motion was adopted.

take up the clauses

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 4 (Substitution of new sections for section 5).

SHR1 M. C. DAGA (PAII): I beg to move:

Page 3, omit lines 25 to 38. (3)

उपाध्यक्ष महोदय, 25-26 साल के बाद यह प्रोप्रीसव लीजस्लेशन बना है लीकन उसके बाद भी इसमों यह प्राविजन रख दिया गया it. हैं। आप जानते हैं इस देश में जो दाशीनक तथा साधू संत हैं वह अपने पास पैंसा नहीं रखते हैं । आज भी हम हिन्द्रस्तान में

दाशीनकों का राज चाहते हैं तो फिर इस लोकतन्त्र में हमारे यहां जो वाशीनक और साध् संत होगे उनके पास 2500 रूपए कहां से आयोंगे ? उनके पास पैसा होता नहीं हैं। वे अपने पास पेंसा रखर्स नहीं हैं । एक तरफ तो आपने इसमें यह प्राविजन रखा कि बीस आवमी होने चाहिएं-इस प्रपौजर और इस सेकेन्डर ऑर दूसरी तरफ आपने यह प्राविजन भी रख दिया कि 2500 रूपए की भी जरूरत होगी । में जानना चाहला हुं आपके सामने कॉन सी दिवकत आई जिसकी वजह से यह प्रादिजन आपको रखना पहा ? लोकसभा भें चनाव लड़ने के लिए 500 रुपया जमा कराना पहला है और जो शेह्यूल्ड कारन, शेह्यूल्ड टाइब्ज के हीहेंट हैं उनको 250 रुपया ही जमा कराना पड़ता हैं। आप तो यह चाहते हैं कि लोकतन्त्र में जो जनता की बात है उसको सुनना चाहिए। में यह नहीं कहता एंसा कानून बनाना चाहिए जिस्मी जोकर्स भी आ जायें लीकन यह बात भी नहीं होनी चाहिए कि पेंसे के अभाव में किसी को चुनाव से ही वीचत MR. DEPUTY-SPFAKER: We shall now कर दिया जार्थ । अगर किसी के पास साधन नहीं हैं, वह राया जमा नहीं करा सकता हैं तो वह चुनाव से डिवार हो जाता हैं--यह नहीं होना चाहिए। इस देश में कितने ही साध महात्मा हैं जो अपने पास दाँलत नहीं रखने हें । में नहीं समभता इसको रखने की टरा आवश्यकता थी ? ज्या इसके लिए जनता की आवाज उठी थी जिसके कारण आप को यह प्राविजन रखना पड़ा ? यही मेरा प्वाडन्ट हैं।

> SHRI H. R. GOKHALL: I would request Mr. Daga to withdraw the amend-

> I appreciate his point of view. I hope he is not pressing it.

> MR. DEPUTY-SPEAKER: What you want to say, Mr. Daga?

> SHRI M. C. DAGA : I do not press

Amendment No. 3 was, by leave withdrawn.

MR. DEPUTY-SPFAKER: The question is:

> "That clause 4 stand part of the Bill." The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 and 6 were added to the Bill. Clause 7 .- (Amendment of section 18).

MR. DFPUTY-SPEAKER: Are you moving your amendment, Mr. Daga?

SHRI M. C. DAGA: I move:

Page 5, line 42, for "consent" substitute 'connivance" (4).

There is a lot of difference between the two. How can one prove the consent? I think it requires to be amended.

MR DEPUTY SPEAKER: He has replied to it.

SHRI M.C. DAGA: Has he satisfied VOH ?

MR. DFPUTY-SPEAKER: There is no question of my being satisfied.

श्री मलचन्द हागाः इस देश में तो भगवान राम के हम कड़े भगत हैं जिन्होंने कहने पर ही सीताजी को घर सं निकाल दिया था। हम चाहते हैं किसी भी प्रेसीडेन्ट को बेदाग रहने क्या जार्य । अगर दाग होगा तो वह धूल जायगा । आप कनाइवेन्स को क्यों हटाना चाहते हैं ? is

There is a lot of difference between the two words.

How can one prove by direct evidence?

SHRI H. R. GOKHALE: I appreciate the point of view. Therefore, I replied in extenso, and I request him not to press

SHRI M. C. DAGA: I am not pressing is: it

Amendment No. 4 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: The question

"That clause 7 stand part of the Bill." The motion was adopted.

Clause 7 was added to the Bill. Clauses 8 and 9 were added to the Bill.

Clause 1 (short title)

SHRI H. R. GOKHALE: I move:

Page 1, line 4,-

for "1973" substitute "1974" (2)

MR. DEPUTY-SPEAKER: The question

Page 1, line 4,-

for "1973" substitute "1974" (2)

The motion was adopted.

MR. DEPUTY-SPEAKER: The question

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI H. R. GOKHALE: I move:

Page 1, line 1,---

for "Twenty-fourth Year"

substitute ---

"Twenty-fifth Year" (1)

MR. DEPUTY-SPFAKER: . he question

Page 1, line 1,---

for "Twenty-fourth Year"

substitute--

"Twenty-fifth Year" (1)

The motion was adopted.

MR. DFPUTY-SPEAKER: The question

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

[14.50 hrs.

SHRI H. R. GOKHALE: Sir, I move; Division No. 1]

"That the Bill, as amended, be passed."

श्री रामावतार शास्त्री (पटना): उपाध्यक्ष जी, इस विधेयक का इस पक्ष के किसी भी सदस्य ने समर्थन नहीं किया हैं। और इतना ही नहीं शासक दल के भी एक सदस्य की भावराओं को देखते हुए यह पता चलता है कि वह भी इस विधेयक की निरर्थकता को मानते हैं। इसलिये यह बिल जनतंत्र पर चौट करने वाला हैं, उसे संकृचित बनाने वाला हैं ऑर हमारे देश के 56 करोड़ नागरिकों के आत्म सम्मान पर धक्का पहुंचाने वाला हैं। और इस की निरर्थकता की तो बात कहनी ही नहीं । कोर्ड भी अगर निरर्थक चीज हैं इस देश में तो यह विश्वयेक हैं। इस से राष्ट्रपति ऑर उप-राष्ट्रपति के सम्मान में चार चांद नहीं लगते बल्क उन के सम्मान पर धक्का लगता है । इसीलिये इन बातों की वजह से में इस विधेयक का पुरजोर विरोध करता हुं और सरकार से निवंदन करता हुं कि अभी भी इस विधंयक को बापस ले ले। इस की कोई भी जरूरत नहीं हैं। जनतंत्र को इतना संकृचित न कीजिये क्योंकि आप तो जनतंत्र के सबसे बडे प्रहरी अपने को कहते हैं । लेकिन धीरे धीर' निम्न त्तर पर उत्तर रहे हैं आर कल कहांगे कि पालियामींट के मेम्बरों को भी हम ही मनोनीत करंगे । तो यह खतरनाक वात हैं। इसीलियं में अनुराध कहांगा कि इस विध्यक का विरोध क्रिजिये, इस की कोई जरूरत नहीं हैं और हमारे इतने वड़ें सम्मान के पद को नीचे न गिराइये जो राष्ट्रपति आर उप-राष्ट्रपति का हैं।

इन श्ब्दों के साथ में फिर इस का पुरजार विरोध करता हुं।

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed"

The Lok Sabha divided:

AYES Austin, Dr. Henry

Azad, Shri Bhagwat Jha Barman, Shri R. N.

Barua, Shri Bedabrata

Barupal, Shri Panna Lal

Besra, Shri S. C.

Chikkalingajah, Shri K.

Daga, Shri M. C.

Das, Shri Dharnidhar

Daschowdhury, Shri B. K.

Dhamankar, Shri

Dube, Shri J. P.

Dumada, Shri L. K.

Engti Shri Biren

Ganesh, Shri K. R.

Gautam, Shri C. D

Gohain, Shri C. C.

Gokhale, Shri H. R.

Gopal, Shri K. Goswami, Shri Dinesh Chandra

Gotkhinde, Shri Annasaheh

Hari Kishore Singh, Shri

Hashim, Shri M. M.

Jha, Shri Chiranjib

Kadam, Shri J. G.

Kale, Shri

Kamakshaiah, Shri D.

Lakshmikanthamma, Shrimati T.

Lambodar Baliyar, Shri

Mahata, Shri Debendra Nath

Mahishi, Dr. Sarojini

Malhotra, Shri Inder J.

Mishra, Shri Bibhuti

Naik, Shri B. V.

Oraon, Shri Kartik

Palodkar, Shri Manikrao

Pandit, Shri S. T.

Patel, Shri Arvind M.

Patel, Shri Natwarlal

Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patil. Shri S. B. Patil. Shri T. A.

Peje, Shri S. L.

Oureshi, Shri Mohd, Shafi

Raghu Ramaiah, Shri K.

Rao, Shri J. Rameshwar

Rao, Shri M. S. Sanjeevi

Reddi, Shii P. Antony

Reddy, Shri M. Ram Gopal

Reddy, Shri P. Ganga

Saini, Shii Mulki Raj

Sanghi, Shri N. K.

Sarkar, Shri Sakti Kumar

Shafee, Shri A.

Shenov, Shri P. R.

Shetty, Shri K. K.

Siddayya, Shri S. M.

Suryanarayana, Shri K.

Tulsiram, Shri V.

Uikey, Shri M. G.

Unnikrishnan, Shri K. P.

Vekaria, Shri

NOES

Bhagirath Bhanwar, Shri Bhattacharyya, Shri S. P. Deb. Shti Dasaratha Dutta, Shri Biren Ciri, Shri S. B. "Gowda, Shri Pampan Goswami, Shrimati Bibha Ghosh Halder, Shri Krishna Chandra Hazra, Shri Monoranjan "Mandal, Shri Yamuna Prasad Mayalankar, Shri P. G. Mohammad Ismail, Shri

*Wrongly voted for NOES.

Mukherjee, Shri Saroj

NOES: Shrimati Roza Deshpande.

their votes :

Roy, Dr. Saradish Saha, Shri Ajit Kumar

Sen, Dr. Ranen

Shastri, Shri Ramavatar

MR. DEPUTY SPEAKER: The result ** of the division is:

Ayes 63; Noes: 17.

The motion was adopted

14.52 hrs.

STATEMENT RE: RAILWAY ACCI-DENT AT KATHGARH

MR. DEPUTY-SPEAKER: Before take up the next item, we shall hear the Deputy Minister for Railways on tragedy yesterday, resulting from the train collision.

THE DEPUTY MINISTER IN MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI KURESHI): With deep sense of sorrow and regret I to inform the House of a serious accident that took place in the early hours of this morning near Moradabad on the Northern Railway.

At about 00.45 hours, 66 Down Dehradun-Varanasi Janata Express collided with a stationary Goods train at Kathgarh left Bank station on the Moradabad-Bareilly single line section.

As a result of the accident the engines of both the trains derailed. A Third class bogic marshalled next to the engine of the Express train also derailed and telescoped.

Immediately on receipt of the informaation about the accident the Railway Medical Van accompanied by Railway doctors and other medical staff was rushed to the site of the accident. Senior officers from Moradabad Division as well

AYES: Sarvshri Kushok Bakula, Sheo Pujan Shastri, K. Lakkappa, Raja Kulkar-**The following Members also recorded ni, Yamuna Prasad Mandal and Pampan Gowda;